NATIONAL COMPANY LAW TRIBUNAL MUMBAI BENCH, MUMBAI

T.C.P No.96/(MAH)/2013

CORAM:

Present:

SHRI M. K. SHRAWAT

MEMBER (J)

ATTENDENCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 20.07.2017

NAME OF THE PARTIES: Mr. Rahul Tambe

V/s.

M/s. Poona Kadabakuti Karkhandar Pvt. Ltd.

SECTION OF THE COMPANIES ACT: 397/398 of the Companies Act 1956 and 241/242 of the Companies Act, 2013.

S. No. NAME DESIGNATION SIGNATURE

1 AJAYM. PCS FOX
ANTARKAR Petitioners

2 CS Paway PCS for
C. Charsdal R1 TO R12

4 Charsdal R1 TO R12

ORDER TCP NO. 96/397-398/CLB/MB/MAH/2013

Consequent upon the change of Constitution of the Bench, this Petition is now required to be argued before the Division Bench. Moreover, during the course of dictation, it is noticed that certain facts need clarification, hence a fresh opportunity of hearing is required. Consequently, the Registry is directed to fix the case for re-hearing on 10th **January 2018** by issuing notice intimating the date fixed for hearing.

Sd/-

BHASKARA PANTULA MOHAN

Member (Judicial)

Date: 08.11.2017

ug

Sd/-

M.K. SHRAWAT Member (Judicial)